

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.53/Chd/HP/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

M/s Guru Nanak Cranes

...Petitioner-Operational Creditor

Versus

Inox Wind Limited

...Respondent-Corporate Debtor

Present: Ms. Samiya Singh, Advocate, for the Petitioner
Mr. Aashish Chopra, Advocate with Ms. Niharika Sharma, Advocate,
for the Respondent

Notice of this petition to the respondent-corporate debtor to show cause as to why this petition be not admitted. Mr. Aashish Chopra, Advocate, who is present, accepts the notice and files his Memo of Appearance on behalf of the respondent and submits that the Power of Attorney and Board Resolution of the respondent-corporate debtor would be filed along with the reply. Copy of entire paper book has however, been supplied to the learned counsel for the respondent.

List the matter for arguments on 09.05.2019. Reply/objections, if any, be filed within 5 weeks with copy advance to the counsel opposite. Rejoinder, if any, be filed at least 5 days before the date fixed with copy advance to the counsel for the respondent.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)
Sd/-
(Pradeep R.Sethi)
Member (Technical)

February 27, 2019
Mohit Kumar